

ed in August, 1972 in regard to remuneration payable to managing and whole-time Directors; and

(b) if so, what action has been taken against those companies?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) The guidelines issued in August, 1972 relate to the policy followed by the Central Government in dealing with applications for approval to the payment of minimum remuneration to the Managing/ Whole-time Directors and Managers of public limited companies and private limited companies which are subsidiaries of public limited companies. Hence the question of violation of these guidelines by the companies does not arise.

(b) Does not arise.

Shortage of Petrol, Diesel and Kerosene in Orissa

2010. **SHRI ANADI CHARAN DAS:** Will the Minister of **PETROLEUM AND CHEMICALS** be pleased to state:

(a) whether there has been acute shortage of petrol, diesel and kerosene during the last quarter in Orissa;

(b) if so, Government's reaction thereto; and

(c) steps taken by the Central Government to supply the quota fixed for the State?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI):

(a) There have been no reports of any acute shortage of petrol and diesel oil in Orissa during the last quarter.

* Kerosene oil quotas allocated to States however have been cut to reduce consumption. It is likely that this may have given rise to some shortages of kerosene oil in certain areas.

(b) and (c). From the current month cuts applied on the State quotas of kerosene oil have been reduced to increase availability. The extent of cuts which was increased upto 30 per cent in some months has now been reduced, to achieve a reduction in overall consumption by about 10 per cent only. State Governments have already been advised to have an effective system of kerosene distribution and take suitable action against hoarding or black-marketing of kerosene oil.

Oil Companies have been advised to build up sufficient stocks at their Depots to ensure supplies to the States according to their quotas.

Special Audit Ordered by Company Law Board

2011. **SHRI VEKARIA:** Will the Minister of **LAW, JUSTICE AND COMPANY AFFAIRS** be pleased to state:

(a) in how many cases, the Company Law Board ordered special Audit Under Section 233-A of the Companies Act, 1956 during the year 1973-74; and

(b) what was the outcome thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) During 1973-74, the Company Law Board ordered special audit of the accounts of the following two companies:

- (i) Hindustan Rubber Works Ltd.
- (ii) Amritsar Sugar Mills Ltd.

(b) The reports have not yet been received.